

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 3**

**CP/30(CH)2024**

**IN THE MATTER OF:**

**Kabir Sahab Formations Private Limited** ... **Appellant**

**Versus**

**Registrar of Companies New Delhi** ... **Respondents**

**Under Section: 252(3) CA 2013**

**Order delivered on 14.06.2024**

**CORAM:**

**SHRI. L. N. GUPTA,  
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the Appellant** : Ms. Neha Rani, CS

**For the ROC Delhi** : Ms. Lata Prajapati, Company Prosecutor

**ORDER**

1. Heard the submissions made by the learned Authorized Representative for the appellant. We have perused the paper book. Let the appeal under Section 252(3) be supported by the affidavit of other shareholders/directors of the company for seeking revival of name of the company.

2. The Authorized Representative may ascertain from the appellant whether the appellant is permitted to operate the bank account even after striking-off the name of the company.

3. The company prosecutor for the RD/ROC from Delhi is present and accepted the notice.

4. The learned Authorized Representative may serve a copy of the present appeal along with the Pan details to the Income Tax Department to enable them to file their reply.

Let this matter be posted on 09.08.2024.

Sd/-

**(L. N. GUPTA)**  
**HON'BLE MEMBER (T)**

Sd/-

**(DR. P.S.N. PRASAD)**  
**HON'BLE MEMBER (J)**